

Ulaganambi, Shri R. P.

Vajpayee, Shri Atal Bihari

Verma, Shri Phool Chand

Viswanathan, Shri G.

Yadav, Shri G. P.

Yadav, Shri Shiv Shanker Prasad

MR. SPEAKER: The result\* of the division is: Ayes 217; Noes 39.

*The motion was adopted.*

श्री कूल चन्द्र वर्मा (उज्जैन) : नुसल हसन मुदाबाद ।

SHRI S. M. BANERJEE (Kanpur) : This is highly objectionable. I rise on a point of order.

MR. SPEAKER: I have been in this Parliament for so many years. This is the first time that this undesirable outburst is heard.

SOME HON. MEMBERS: It must be expunged.

SHRI S. M. BANERJEE: What is this? He should apologise to Prof. Nurul Hasan.

श्री अटल बिहारी वाजपेयी : माननीय सदस्य ने जो कुछ कहा है हम उस का समर्थन नहीं करते हैं और हम उनसे कह रहे हैं कि वह उस को विदग्ध करें ।

अध्यक्ष महोदय : आप ने जो कुछ कहा है उसको वापस लेते हैं या नहीं, उस को रिपेट करते हैं या नहीं ।

श्री कूल चन्द्र वर्मा : अध्यक्ष महोदय, यह बिल जो पेश किया गया है (अध्याय) में मैंने जो यह मुदाबाद

कहा है वह इस बिल को पेश करने से मेरी भावनाओं को ठेस पहुंचा है, इसलिए मैंने कहा है और यदि आप कहते हैं तो मैं खेद प्रकट कर सकता हूँ... (अध्याय)...

अध्यक्ष महोदय : कहने की बात नहीं है। आप को इस पर अफसोस होना चाहिए ।

श्री कूल चन्द्र वर्मा : मैं खेद प्रकट कर रहा हूँ लेकिन मेरी भावनाओं को इस से ठेस पहुंची है ।

अध्यक्ष महोदय : यह पार्लियामेंट है, कोई बाहर जलसा बोड़े ही हो रहा है जो आप भावनाओं की बात कर रहे हैं ।

PROF. S. NURUL HASAN: I introduce the Bill.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, आप ने जो निर्णय दिया है उसके खिलाफ अपना प्रस्ताव प्रकट करते हुए और बिल को लाने में जो जल्दबाजी की गई है उस के प्रति अपना रोष प्रकट करने के लिए हम सदन से बाहर जा रहे हैं ।

*Shri Atal Bihari Vajpayee and some other Members then left the House.*

12.43 hrs.

UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL†

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): I beg to move for leave to introduce a Bill

\*The following Members also recorded their votes for AYES :

Sarvshri Raja Kulkarni, Rama Chandra Kadanappa|| and Ziaur Rahman Ansari.

†Published in Gazette of India Extraordinary, Part II, Section 2, dated 29.5.72.

further to amend the University Grants Commission Act, 1956.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the University Grants Commission Act, 1956."

*The motion was adopted.*

PROF. S. NURUL HASAN : I introduce the Bill.

ALIGARH MUSLIM UNIVERSITY  
(AMENDMENT) BILL—*Contd.*

MR. SPEAKER : We will now take up item No. 9. No time is allotted for this Bill, but I think there is no controversy about this Bill. We have had a discussion in this House and the House has expressed some views about it. It is a simple Bill. I do not think much time should be taken. Moreover, the business is quite heavy today. We will continue to sit till we finish the business today. The motion about land ceilings will be delayed a bit till these two Constitution Amendments Bills are passed.

SHRI INDRAJIT GUPTA (Alipore) : That motion is supposed to come up at 2 O'clock. We should have some idea of the time.

MR. SPEAKER : It can start at 3 O'clock. These two Constitution Bills may take one hour each. I do not think there is much controversy about it.

SHRI SHYAMNANDAN MISHRA : How do we stand in relation to the Aligarh Muslim University Bill ? It has been introduced but the hon. Minister seems to suggest that it is going to be rushed through during the current session. We do not know whether the Business Advisory Committee has allotted any time for it or has it any intention of doing so. Let me

make it clear that the ruling party alone would do it. Otherwise, we are not going to allow any time for the discussion on the Aligarh Muslim University Bill during the current session. We want more time for studying this measure. This is a very delicate measure. We would like to know if any time will be allotted during the coming session for its consideration, so far we are concerned, we cannot allow it to be hustled through this session. Is it being taken up during this session ? Why do you not suggest the reference of the Bill to the Select Committee and avoid all this controversy ?

PROF. S. NURUL HASAN : I have already submitted that in my opinion it is neither desirable to refer it to the Select Committee nor postpone its consideration until the next session.

MR. SPEAKER : Government feel that it is very essential that it should be passed during this session.

SHRI SAMAR GUHA : How can you say that ?

SHRI SHYAMNANDAN MISHRA : Sir, you must help us to some extent.

SHRI G. VISHWANATHAN : Instead of helping the Minister, you must help the House also. You must protect the members.

MR. SPEAKER : There are only two more days left and government want it to be passed during the session.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, you should not allow this.

MR. SPEAKER : It is government business; it is not Speaker's business. Why should I not assist the government in transacting government business ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : This Bill may be taken up on the 31st,